Fourteenth Loksabha

Session : 6
Date : 23-12-2005
Participants : Acharia Shri Basudeb,Singh Dr. Raghuvansh Prasad

>

Title : Need for Central Intervention in the Supreme Court's Order on BPL Cards.

SHRI BASU DEB ACHARIA (BANKURA) : Sir, a serious situation has arisen because of the Supreme Court's order in regard to distribution of BPL cards to people below the poverty line. The Supreme Court has put an injunction for issuance of BPL cards and as a result of this, for the last two years, people below the poverty line are not getting BPL cards. In our country, about 40 per cent of the population is living below the poverty line. Most of these people or a substantial percentage of this population today are not having any BPL card as a result of this, they are not getting the benefit of the Public Distribution System. They are deprived of the benefits of Antyodaya Annapurna Yojana, etc., which are meant for the BPL category of people.

Sir, the Central Government is not taking any action or is not approaching the Supreme Court to get an order or vacate the injunction. The Minister of Rural Development is here. The Minister of Panchayati Raj and Rural Development of West Bengal met him recently and discussed this problem with him. I would like to know from the Minister of Rural Development, who is here, to respond as to how this problem can be resolved because a substantial percentage of the population who are living below the poverty line are deprived of the benefits like Antyodaya Annapurna Yojana, etc.

MR. SPEAKER: You have made your point.

SHRI BASU DEB ACHARIA : Sir, I would request the Minister, who is here, to respond to this.

MR. SPEAKER: He cannot be compelled to do that. If he does it, I do not mind.

SHRI BASU DEB ACHARIA : This is the problem pertaining to a substantial percentage of the population.

MR. SPEAKER: This is not a Question Hour. I cannot compel him to answer.

SHRI BASU DEB ACHARIA : A substantial percentage of our population are deprived of the benefits.

MR. SPEAKER: Unless you conclude, I cannot find out whether he is prepared to answer or not.

… (*Interruptions*[R15])

श्री बसुदेव आचार्य : मंत्री जी यहां मौजूद हैं। आज सत्र का अंतिम दिन है। हम इसके बारे में जानना चाहते हैं और मंत्री जी यहां मौजूद हैं। मंत्री जी बोलना चाहते हैं।…(व्यवधान)

अध्यक्ष महोदय : आप बैठिए।

…(व्यवधान)

श्री बसुदेव आचार्य : अध्यक्ष महोदय, मंत्री जी कुछ बोलना चाहते हैं, मंत्री जी रिस्पांड करना चाहते हैं।

MR. SPEAKER: No, unless you take your seat, I will not do that.

… (*Interruptions*)

MR. SPEAKER: This will not be permitted. Nothing will be recorded.

*(Interruptions)**

MR. SPEAKER: Sometimes, I feel that you have totally lost all sense of participation in this House. Hon. Leader has made certain submissions. I am saying that it is not a Question Hour, hence, I cannot compel him. It will depend on whether he wishes to respond.

… (*Interruptions*)

MR. SPEAKER: By your mere adding to the volume of decibel here, nothing will be allowed to be done, so long as I am here. You have to make choices. I will try to help you on important issues. But you have to cooperate and show proper respect to the House and to the people of this country. By shouting here, you are adding that. It entirely depends on the hon. Minister.

Mr. Minister, do you wish to respond? I do not compel you.

---

*Not Recorded.

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): Yes, Sir.… (*Interruptions*)

MR. SPEAKER: Please do not pressurize me.

… (*Interruptions*)

MR. SPEAKER: Mr. Minister, please do not reply any question put without my permission.

डॉ. रघुवंश प्रसाद सिंह : अध्यक्ष महोदय, माननीय सदस्य श्री बसुदेव आचार्य ने ठीक सवाल उठाया है। माननीय सुप्रीम कोर्ट ने पी.आई.एल. के अधीन निदेश दे रखा है कि पहले से बी.पी.एल में जो नाम हैं, उन्हें हटाया नहीं जा सकता। लेकिन उसमें जिनका नाम छूटा हुआ है, उनका नाम जोड़ने और फ्रेश सूची बनाने के लिए बी.पी.एल. सर्वे 2002 के प्रकाशन में कठिनाई हो रही है। माननीय सदस्य ने गलत कहा है कि सैंट्रल गवर्नमेंट ने सुप्रीम कोर्ट से प्रार्थना नहीं की है। हमने तीन बार प्रार्थना की है और सॉलिसिटर जनरल, एडीशनल सॉलिसिटर जनरल के साथ विचार-विमर्श किया है। हाल ही में, चार-पांच दिन पहले इसकी तारीख थी और माननीय सुप्रीम कोर्ट ने आठ सप्ताह का समय दिया है। इसके बावजूद भी हमने तमाम राज्य सरकारों को कहा है कि जो लोग गरीबी रेखा से नीचे हैं, जिनका नाम छूटा हुआ है, उन नामों को जोड़ने में कोई हर्ज नहीं है इसलिए नाम जोड़ने का काम शुरू होना चाहिए। सभी का पारदर्शी और सार्वजनिक तौर पर बी.पी.एल. सूची में नाम दर्ज किया जाना चाहिए, कंप्यूटराइज्ड किया जाना चाहिए, किताब में लिखकर प्रकाशित होना चाहिए और किसी भी गरीब का नाम बी.पी.एल. लिस्ट में नहीं छूटना चाहिए। जो वास्तव में गरीब हैं, उनका नाम बी.पी.एल. लिस्ट में लिखा जाना चाहिए।

दूसरी बात यह है कि जो सबसे गरीब हैं उनका नाम सबसे ऊपर होना चाहिएं। इस तरह से क्रमवार नाम लिखा जाए जिससे इंदिरा आवास योजना के तहत गरीब बैनिफिशरीज़ लाभ उठा सकें और इस सुविधा का इस्तेमाल करने से वंचित न हो सकें। राज्य सरकार का सहयोग और तमाम माननीय सदस्यों का सहयोग चाहिए ताकि देश में कोई भी गरीबी रेखा से नीचे के लोगों का नाम न छूटे। उनके नाम इसमें जुड़ जाएं और क्रम में आ जाएं जिससे गरीब आदमी को बी.पी.एल. में जो लाभ और सुविधाएं मिलने वाले हैं, उन सभी का वह लाभ उठा सके।